

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00297/2021

Dated Wednesday the 24th day of March Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

Tmt. J. Kalavathi,
Wife of R. Jayekumar,
No. 9/95, IV Street, Krishna Nagar,
Kaspapuram Village,
Tambaram East 600126.Applicant

By Advocate M/s. E. Udayachander

Vs

1.R.Jayakumar, S/o. Ranganathan,
3/27, Mannadi Park Street,
Villivakkam, Chennai 49.

2.The Senior Deputy General Manager,
Southern Railways,
Park Town, Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"This Hon'ble Tribunal may be pleased to directing the 2nd respondent and his relevant subordinate officer to withhold the payment of 30% of the retirement benefits of 1st respondent payable to the applicant, as per undertaking of 1st respondent, and do not disburse the same without the consent and permission of the applicant and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. In spite of sending email to the counsel for applicant, none appeared for the applicant at the time of hearing.
3. From the perusal of the OA, it is clear that no service related issue is involved in this case. It is a family dispute and hence, the jurisdiction of this Tribunal cannot be invoked in such matter.
4. Hence, this OA is dismissed on merit as well as for default.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

24.03.2021

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